

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No. 81 of 2021 (SZ)**  
(Through Video Conference)

**IN THE MATTER OF**

Tribunal on its own motion-SUO MOTU Based on the News items in Dinamalar News paper, Chennai Edition Dated : 15<sup>th</sup> February 2021, "The Kothandaramar Temple Pond in T.Nagar, Chennai which is left without maintenance, is Turing out to be dumping yard".

...Applicants

**Versus**

1. The Principal Secretary to Government of Tamil Nadu,  
Health and Family welfare Department,  
Government Secretariat, Fort St. George,  
Chennai, Tamil Nadu – 600 009.
2. The Secretary to Government of Tamil Nadu,  
Department of Environment & Forest,  
Government Secretariat, Fort St. George,  
Chennai, Tamil Nadu – 600 009.
3. The Chairman,  
Tamil Nadu Pollution Control Board,  
No.76, Anna Salai, Guindy,  
Chennai-, Tamil Nadu – 600 009.
4. Hindu Religious Charitable Endowments Department,  
Rep. by its Commissioner,  
No.119, Uthamar Gandhi Salai,  
Nungampakkam, Chennai- 600 034.
5. The District Collector,  
Chennai District,  
District Collectorate Office,  
No.62, Rajaji Salai, 4<sup>th</sup> Floor,  
Chennai – 600 001.

6. Greater Chennai Corporation,  
Rep. by its Commissioner,  
Ripon Building,  
Chennai – 600 003.

...Respondents

INTERIM REPORT FILED ON BEHALF OF THE 4<sup>TH</sup>  
RESPONDENT

I G.Renugadevi W/O. Girirajan, Hindu, aged about 43 Years, working as joint commissioner and having Office at a Joint Commissioner Chennai Region-II, Hindu Religious and Endowment Charitable Department, No.130, Ramakrishna mutt road, Mandaveli, Chennai- 600 004, do here by solemnly affirm and sincerely state as follows:

1. It is submitted that I am the Nodal Officer cum Joint Committee member (H.R & C.E Department) appointed by the 4<sup>th</sup> Respondent herein and I am well acquainted with the facts and circumstances of the case as per the records available.
2. It is submitted that this interim report is filed in obedience to the order dated 19.05.2021 of the tribunal.
3. It is submitted that after receipt of the copy of the order passed by this Hon'ble tribunal regarding the temple tank belonging to Arulmigu Kothandaramar Temple, West Mambalam, Chennai- 600 033, the Joint Committee held its 1<sup>st</sup> meeting on 12.07.2021 at 3.30 PM at Joint Commissioner Office, Chennai Region – II HR@CE Dept. The Meeting convened and headed by the Nodal Officer along the Assistant Executive Engineer, Unit-30, Zone-10, Greater Chennai Corporation, Junior Engineer, division-140, Greater Chennai Corporation, Assistant Engineer, Tamil Nadu Pollution Control Board and Executive Officer of the Temple.
4. It is further submitted that Assistant Executive Engineer, Greater Chennai Corporation informed that Estimate for renovation of the Temple Tank for nearly Rs.92 lakhs has been approved. 40% of the work completed and remedial measures have taken up for restoring the tank. And they informed in joint committee meeting that the remaining work will be started soon.
5. It is further submitted that Assistant Engineer, Tamil Nadu Pollution Control Board took the water sample on 08.07.2021 to analyze whether the Temple Tank is contaminated by total coli form and faecal coli form from the criteria and informed that Dr.Umaya Kunjaram, DEE, is appointed as the Joint committee member. The committee opined that Temple Tank is clear and fish breeding can be implemented.

G. Renugadevi

6. It is further submitted that site Inspection cum 2<sup>nd</sup> meeting held on 19.07.2021 at Arulmigu Kothandaramar Temple Premises along with Executive Engineer, Greater Chennai Corporation, Assistant Executive Engineer, Greater Chennai Corporation, Junior Engineer, division-140, Greater Chennai Corporation, DEE, Tamil Nadu Pollution Control Board, Assistant Executive Engineer, Tamil Nadu Pollution Control Board and Executive Officer of the Temple. During the inspection of the Temple Tank and the adjacent areas, it was noticed that part of the stone pitching work was completed. Lot of debris was dumped by the local public near the pond. which was cleared by the Greater Chennai Corporation on 20.07.2021.
7. It is further submitted that the provision for outer compound wall all around the pond, developing pathways , provision for access to the pond from the temple and to curtail the movement of public near the pond is essential to avoid the dumping of solid waste. Since the Temple is not having sufficient source of income to construct outer compound wall all around the pond. The Temple authority has planned to construct the outer compound wall either by inviting donors or by seeking HR@CE Commissioner Common Good Fund.
8. It is submitted that Hon`ble tribunal has directed to file an individual and joint committee report on 30.06.2021. The draft inspection report is yet to received from other committee members. In the meantime case is listed for hearing on 26<sup>th</sup> July 2021.

Hence it is humbly pleased to pray before this Hon`ble tribunal to grant 4 weeks time by considering this as interim report and existing situation for filing a detail joint report by committee before this Hon`ble tribunal and thus render justice.

*A. Renuganderi*

Solemnly affirmed at Chennai on this 23<sup>rd</sup> July 2021 and signed her name in my presence

Before me

Nodal Officer /  
Joint Commissioner,  
Chennai Region - II  
HR@CE Dept

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& 5 Others

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INTERIM REPORT FILED ON  
BEHALF OF THE  
4<sup>th</sup> RESPONDENT

Dr.D.Shanumuganathan,  
Conusel for 4<sup>th</sup> Respondent